

REPORTS AND SELECTED DOCUMENTS OF
THE NEUTRAL NATIONS REPATRIATION
COMMISSION, KOREA

THE MINISTER FOR PARLIAMENTARY
AFFAIRS (SHRI SATYANARAIN SINHA) : Sir, I
lay on the Table a copy of the Reports and
Selected Documents of the Neutral Nations
Repatriation Commission, Korea, in
pursuance of an assurance given by the Prime
Minister in paragraph 17 of the statement on
Korea laid on the Table on the 16th March.
1954. [Placed in Library, see No. S-116/54.]

THE SHILLONG (RIFLE RANGE
AND UMLONG) CANTONMENTS
ASSIMILATION OF LAWS
BILL, 1954.

THE MINISTER FOR HOME AFFAIRS
AND STATES (DR. K. N. KATJU) : Mr.
Chairman, I beg to move:

"That the Bill to assimilate certain laws
in force in the scheduled areas to the laws
in force in the Khasi and Jaintia Hills
District be taken into consideration."

Hon. Members. I take it, have done me the
honour of reading the Statement of Objects
and Reasons. It is purely a formal matter. The
United Khasi-Jaintia Hills District was cons-
tituted under the provisions of the Sixth
Schedule to the Constitution. This small area
adjacent to the Municipality of Shillong, not
administratively part of it, has remained as an
isolated non-tribal area of the State of Assam.
The Assam Government is desirous of making
it formally a part of the United Khasi-Jaintia
Hills District and for that purpose the Govern-
ment of Assam have made a law repealing the
laws in force in the said areas and extending
thereto the laws in force in the District of
Khasi and Jaintia Hills and pertaining to
matters in the State List in the Seventh Sched-
ule to the Constitution. This Bill now
provides that the laws relating to

matters mentioned in the Union and
Concurrent Lists should also be extended to
this area. I suppose, so far as I can see, for the
time being it raises no controversy and I
would not take any further time of the House.
I beg to move that the Bill be taken into
consideration.

MR. CHAIRMAN: The question is:

"That the Bill to assimilate certain laws
in force in the scheduled areas to the laws
in force in the Khasi and Jaintia Hills
District be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Clause by clause
consideration. There are no amend-
ments. !

Clauses 2, 3, 4 and the Schedule were
added to the Bill.

Clause 1, the Title and the Enacting
Formula were added to the Bill.

DR..K. N. KATJU: I beg to move:

"That the Bill be passed."

I am very happy to have started in such an
auspicious manner.

MR. CHAIRMAN: The question is:

"That the Bill be passed." The
motion was adopted.

THE HIMACHAL PRADESH AND
BILASPUR (NEW STATE) BILL,
1954

THE MINISTER FOR HOME AFFAIRS
AND STATES (DR. K. N. KATJU) : Sir, I beg
to move that the Bill to provide for the
formation of the new State of Himachal
Pradesh by uniting the existing States of
Himachal Pradesh and Bilaspur, and for
matters connected therewith, be taken into
consideration.